

ACT No. III OF 1881.

PASSED BY THE GOVERNOR GENERAL OF INDIA IN COUNCIL.

(Received the assent of the Governor General on the 15th January, 1881.)

An Act to provide for certain matters relating to Securities of the Government of India.

Preamble.

WHEREAS the Governor General in Council has determined to issue, in respect of the four and a half per cent. loan of 1880, certificates declaring the bearers thereof entitled to the principal sums specified therein, and coupons for the interest payable on such principal sums ;

and whereas the Governor General in Council may from time to time desire to issue like certificates, with or without like coupons, in respect of other loans ;

and whereas it is expedient to declare the mode in which the title to such certificates and coupons shall be transferable ;

and whereas it is also expedient to provide for certain other matters relating to all securities of the Government of India ;

It is hereby enacted as follows :—

Short title.

Commence-
ment.

“Government
securities.”

Certificates
and coupons
may be
transferred
and dis-

1. This Act may be called “The Indian Securities Act, 1881”; and shall come into force at once.

2. In this Act, “Government securities” includes promissory notes, debentures, loan-certificates, coupons and all other securities issued by the Government of India, whether before or after the passing of this Act.

3. Whenever the Governor General in Council has issued, in respect of any loan, a certificate declaring the bearer thereof to be entitled to the portion of the loan therein expressed, or a coupon for any amount payable

payable as interest on any portion of such loan, the title to such certificate or coupon may be transferred as if the certificate or coupon were a promissory note payable to bearer ;

charged like promissory notes payable to bearer.

and, on payment, by or on behalf of the Government, to the bearer of such certificate or coupon, of the amount expressed therein, at or after the date on which it becomes due, the Government shall be discharged as if such certificate or coupon were a promissory note payable to bearer.

4. No notice of any trust in respect of any Government security shall be receivable by the Government.

No notice of trust.

5. No person shall, merely by reason of his having endorsed any Government security, be liable to pay any money due, whether on account of principal or interest, thereunder.

Indorser of Government security not liable for amount thereof.

6. The signature of the officer of the Government of India authorized to sign any Government securities on behalf of the Government may be printed, engraved or lithographed, or impressed by such other mechanical process as the Governor General in Council may direct, on such securities.

Signature to Government securities may be printed, &c.

Any such signature so printed, engraved, lithographed or otherwise impressed shall be as valid as if the same had been subscribed in the proper handwriting of such officer.